## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:2174 ANSWERED ON:12.08.2011 SERVICE TAX ON OUTSOURCING Singh Chaudhary Lal

## Will the Minister of FINANCE be pleased to state:

- (a) whether service tax is applicable on outsourcing or sub-contracting of infrastructure projects all across the country and if so, the details thereof:
- (b) whether any safeguards are in place to shield consumers from being affected by taxing outsourcing/sub-contracting of infrastructure projects; and

if so, the details thereof and if not the reasons therefor?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. S. PALANIMANICKAM)

- (a) Infrastructure projects that involve construction of roads, airports, railways, transport terminals/ bridges, tunnels and clams are not leviable to service tax. Such activity is excluded from the taxable service of Works Contract service [Section 65 (105) (zzzza) of the Finance Act, 1994 and of Commercial or Industrial Construction service [Section 65 (105) (zzzza) read with Section 65 (25b) of the Finance Act, 1994]. Therefore service tax is not payable on such infrastructure projects.
- (b) and (c) the question does not arise.